

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 18/81 HELD ON 03.08.2010.

The Meeting No. 18/81 of Norms Committee-II was held on 03.08.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Sh. B.D. Ghosh, Jt. IA	MOS
2.	Sh. Gajraj Singh, Sr. D.O.	DHI
3.	Sh. S.K. Jain, DO	DIPP
4.	Sh. Narendra Vashista, FTDO	DGFT

1	Case No.:12/40/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Approved
	HQ File :01/81/050/00450/AM08/	RLA File :07/24/040/00600/AM08/	Lic.No/Date:0710054616 22.11.2007	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(78)/2010/TSW(B) dated 27.07.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

2	Case No.:31/27/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00213/AM10/	RLA File :03/94/040/01278/AM08/	Lic.No/Date:0310464531 11.03.2008	Defer Date:31.08.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 31.08.2010.

3	Case No.: 27/11/81-ALC2/2008	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00145/AM09/	RLA File :05/24/040/00916/AM08/	Lic.No/Date:0510220390 09.05.2008	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

4	Case No.: 2/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Approved
	HQ File :01/81/050/00547/AM09/	RLA File :05/24/040/00974/AM08/	Lic.No/Date:0510228825 03.10.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(78)/2010/TSW(B) dated 27.07.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

5	Case No.: 14/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Approved
	HQ File :01/81/050/00576/AM09/	RLA File :05/24/040/00971/AM08/	Lic.No/Date:0510228820 03.10.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(78)/2010/TSW(B) dated 27.07.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

6	Case No.: 10/46/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deferred and Re-indexed

HQ File :01/81/050/00693/AM09/	RLA File :07/24/040/00579/AM09/	Lic.No/Date:0710062546 23.01.2009	Defer Date:31.08.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 31.08.2010.			

7	Case No.:27/27/81-ALC2/2009	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00209/AM10/	RLA File :07/24/040/00641/AM09/	Lic.No/Date:0710063326 27.02.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 31.08.2010.			

8	Case No.:28/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00497/AM10/	RLA File :03/95/040/00848/AM09/	Lic.No/Date:0310513423 26.03.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

9	Case No.:29/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00498/AM10/	RLA File :03/95/040/00849/AM09/	Lic.No/Date:0310513425 26.03.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

10	Case No.:35/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00504/AM10/	RLA File :03/95/040/00845/AM09/	Lic.No/Date:0310513424 26.03.2009	Defer Date:31.08.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.

11	Case No.:34/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00503/AM10/	RLA File :03/95/040/00837/AM09/	Lic.No/Date:0310514053 01.04.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

12	Case No.:38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the comments from MNRES are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 31.08.2010.			

13	Case No.:54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the comments from Min. of Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 31.08.2010.			

14	Case No.:11/27/81-ALC2/2009	Party Name:DYNATECH FURNACES (BOMBAY) PVT.LTD	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00193/AM10/	RLA File :03/94/040/00172/AM10/	Lic.No/Date:0310524162 15.06.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

15	Case No.: 36/50/81-ALC2/2009	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00505/AM10/	RLA File :08/24/040/00099/AM10/	Lic.No/Date:0810081589 21.07.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the information from RA is still awaited and decided to remind RA for forwarding the same. The case stands deferred and to be relisted on 31.08.2010.			

16	Case No.: 10/21/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00150/AM10/	RLA File :05/23/040/00006/AM10/	Lic.No/Date:0510247502 11.08.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

17	Case No.: 17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the comments from Min. of Defence are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 31.08.2010.			

18	Case No.: 33/50/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00502/AM10/	RLA File :03/95/040/00952/AM09/	Lic.No/Date:0310535083 25.08.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

19	Case No.: 7/51/81-ALC2/2009	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00522/AM10/	RLA File :22/21/040/00060/AM10/	Lic.No/Date:2210009213 27.08.2009	Defer Date:31.08.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 31.08.2010.

20	Case No.: 14/27/81-ALC2/2009	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00196/AM10/	RLA File :03/95/040/00318/AM10/	Lic.No/Date:0310538895 23.09.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

21	Case No.: 62/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00244/AM10/	RLA File :03/95/040/00343/AM10/	Lic.No/Date:0310539390 25.09.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 31.08.2010.			

22	Case No.: 63/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00245/AM10/	RLA File :03/95/040/00342/AM10/	Lic.No/Date:0310539395 25.09.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 31.08.2010.			

23	Case No.: 10/50/81-ALC2/2009	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00479/AM10/	RLA File :09/24/040/00253/AM10/	Lic.No/Date:0910039639 19.10.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

24	Case No.:15/50/81-ALC2/2009	Party Name:KALPANA INTERNATIONAL	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00484/AM10/	RLA File :06/24/040/00027/AM10/	Lic.No/Date:0610016468 28.10.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

25	Case No.:6/33/81-ALC2/2009	Party Name:POWER GEAR LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00285/AM10/	RLA File :07/24/040/00270/AM10/	Lic.No/Date:0710068044 05.11.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 31.08.2010.			

26	Case No.:8/33/81-ALC2/2009	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00287/AM10/	RLA File :05/23/040/00082/AM10/	Lic.No/Date:0510252073 06.11.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the comments from DC(MSME) are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 31.08.2010.			

27	Case No.:3/35/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00311/AM10/	RLA File :05/23/040/00060/AM10/	Lic.No/Date:0510252256 10.11.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

28	Case No.:4/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00312/AM10/	RLA File :09/24/040/00316/AM10/	Lic.No/Date:0910039893 12.11.2009	Defer Date:31.08.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 31.08.2010.

29	Case No.: 8/35/81-ALC2/2009	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00316/AM10/	RLA File :09/24/040/00322/AM10/	Lic.No/Date:0910039906 13.11.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 31.08.2010.			

30	Case No.: 9/35/81-ALC2/2009	Party Name:MYAGERI ELECTRONICS PVT. LIMITED,	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Withdrawn
	HQ File :01/81/050/00317/AM10/	RLA File :07/21/040/00755/AM10/	Lic.No/Date:0710068273 13.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. NC observed that AA has been issued on net to net basis as per general note and therefore no need to refer to NC. Hence decided to withdraw the case.			

31	Case No.: 11/35/81-ALC2/2009	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00319/AM10/	RLA File :07/24/040/00281/AM10/	Lic.No/Date:0710068276 13.11.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the case is under examination of MIT. The case stands deferred and to be relisted on 31.08.2010.			

32	Case No.: 16/35/81-ALC2/2009	Party Name:IND METAL EXTRUSIONS PRIVATE LIMITED,	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00324/AM10/	RLA File :05/23/040/00071/AM10/	Lic.No/Date:0510252832 18.11.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the comments from DC(MSME) are still awaited and therefore			

decided to remind them to expedite the same. The case stands deferred and to be relisted on 31.08.2010.

33	Case No.: 23/35/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00331/AM10/	RLA File :07/24/040/00293/AM10/	Lic.No/Date:0710068415 19.11.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the point wise comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 31.08.2010.			

34	Case No.: 27/35/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00335/AM10/	RLA File :03/94/040/00716/AM10/	Lic.No/Date:0310546880 20.11.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 31.08.2010.			

35	Case No.: 31/35/81-ALC2/2009	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00339/AM10/	RLA File :05/24/040/00320/AM10/	Lic.No/Date:0510253235 24.11.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

36	Case No.: 33/35/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00341/AM10/	RLA File :05/24/040/00372/AM10/	Lic.No/Date:0510253291 25.11.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the comments from DC(MSME) are still awaited and therefore decided to remind them to expedite the same. It was further decided to examine the case on file. The case stands deferred and to be relisted on 31.08.2010.			

37	Case No.: 34/35/81-ALC2/2009	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00342/AM10/	RLA File :07/24/040/00322/AM10/	Lic.No/Date:0710068467 26.11.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

38	Case No.: 3/50/81-ALC2/2009	Party Name:ADITYA VIDYUT APPLIANCES LTD.,	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00472/AM10/	RLA File :03/94/040/00693/AM10/	Lic.No/Date:0310549448 07.12.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 31.08.2010.			

39	Case No.: 32/50/81-ALC2/2009	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00501/AM10/	RLA File :32/24/040/00040/AM10/	Lic.No/Date:3210042050 07.12.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

40	Case No.: 12/50/81-ALC2/2009	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00481/AM10/	RLA File :03/94/040/00728/AM10/	Lic.No/Date:0310549600 08.12.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

41	Case No.: 31/50/81-ALC2/2009	Party Name:SUZLON STRUCTURES LIMITED.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00500/AM10/	RLA File :08/24/040/00238/AM10/	Lic.No/Date:0810084723	Defer

		08.12.2009	Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 31.08.2010.		

42	Case No.: 19/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00488/AM10/	RLA File :04/24/040/00236/AM10/	Lic.No/Date:0410110189 15.12.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 31.08.2010.			

43	Case No.: 2/51/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status: Approved
	HQ File :01/81/050/00517/AM10/	RLA File :11/24/040/00036/AM10/	Lic.No/Date:1110021447 16.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(33)/2010/TSW(B) dated 19.07.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

44	Case No.: 3/51/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status: Approved
	HQ File :01/81/050/00518/AM10/	RLA File :11/24/040/00019/AM10/	Lic.No/Date:1110021483 24.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(33)/2010/TSW(B) dated 19.07.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

45	Case No.: 4/51/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status: Approved
	HQ File :01/81/050/00519/AM10/	RLA File :11/24/040/00023/AM10/	Lic.No/Date:1110021484	

24.12.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O No. 3(33)/2010/TSW(B) dated 19.07.2010 (copy enclosed).

R/A may take suitable consequential action accordingly.

46	Case No.: 14/50/81-ALC2/2009	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00483/AM10/	RLA File :03/95/040/00584/AM10/	Lic.No/Date:0310553102 31.12.2009	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the comments from MOS are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 31.08.2010.			

47	Case No.: 13/50/81-ALC2/2009	Party Name:KSH INTERNATIONAL PVT.LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00482/AM10/	RLA File :03/94/040/00844/AM10/	Lic.No/Date:0310553784 05.01.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee decided that a copy of the reply received from the firm may be referred to DIPP. The case stands deferred and to be re-listed on 31.08.2010.			

48	Case No.: 27/50/81-ALC2/2009	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00496/AM10/	RLA File :04/24/040/00253/AM10/	Lic.No/Date:0410110841 13.01.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee decided that a copy of the application may be referred to DIPP. The case stands deferred and to be relisted on 31.08.2010.			

49	Case No.: 6/50/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:18/81-ALC2/2010	Status: Deffered and
----	------------------------------------	--	------------------------------	-----------------------------

			03.08.2010	Re-indexed
	HQ File :01/81/050/00475/AM10/	RLA File :05/23/040/00137/AM10/	Lic.No/Date:0510256341 15.01.2010	Defer Date:31.08.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 31.08.2010: -				
1. Information in respect of S.No. 12 of Standard Deficiency Format.				

50	Case No.:9/50/81-ALC2/2009	Party Name:KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00478/AM10/	RLA File :03/94/040/00527/AM10/	Lic.No/Date:0310555773 18.01.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

51	Case No.:3/45/81-ALC2/2009	Party Name:KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00433/AM10/	RLA File :03/94/040/00771/AM10/	Lic.No/Date:0310556297 20.01.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

52	Case No.:7/45/81-ALC2/2009	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Approved
	HQ File :01/81/050/00437/AM10/	RLA File :03/95/040/00629/AM10/	Lic.No/Date:0310556555 22.01.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.O No. 17(28)/2010-IPHW dated 20.07.2010 (copy enclosed). R/A may take suitable consequential action accordingly.			

53	Case No.:23/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00492/AM10/	RLA File :04/24/040/00269/AM10/	Lic.No/Date:0410111023 25.01.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

54	Case No.:24/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00493/AM10/	RLA File :04/24/040/00270/AM10/	Lic.No/Date:0410111024 25.01.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

55	Case No.:13/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00443/AM10/	RLA File :05/23/040/00171/AM10/	Lic.No/Date:0510257259 01.02.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 31.08.2010.			

56	Case No.:15/45/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00445/AM10/	RLA File :31/24/040/00221/AM10/	Lic.No/Date:3110041756 01.02.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

57	Case No.:26/50/81-ALC2/2009	Party Name:ASHLEY ALTEAMS INDIA PRIVATE	Meet No/Date:18/81-ALC2/2010	Status:Deffered and
----	------------------------------------	---	------------------------------	----------------------------

	LIMITED	03.08.2010	Re-indexed
HQ File :01/81/050/00495/AM10/	RLA File :04/24/040/00283/AM10/	Lic.No/Date:0410111239 02.02.2010	Defer Date:31.08.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee decided that a copy of the application may be referred to DIPP. The case stands deferred and to be relisted on 31.08.2010.			

58	Case No.:1/50/81-ALC2/2009	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00470/AM10/	RLA File :02/24/040/00036/AM10/	Lic.No/Date:0210138613 01.03.2010	Defer Date:31.08.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.				

59	Case No.:16/50/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00485/AM10/	RLA File :05/24/040/00401/AM10/	Lic.No/Date:0510259866 04.03.2010	Defer Date:31.08.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the comments from DC(MSME) are still awaited and therefore decided to remind them to expedite the same. It was further decided to examine the case on file. The case stands deferred and to be relisted on 31.08.2010.				

60	Case No.:13/51/81-ALC2/2009	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00528/AM10/	RLA File :34/24/040/00217/AM10/	Lic.No/Date:3410026551 09.03.2010	Defer Date:31.08.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.				

61	Case No.:18/51/81-ALC2/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00533/AM10/	RLA File :35/24/040/00040/AM10/	Lic.No/Date:3510029388 09.03.2010	Defer Date:31.08.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The case stands deferred and to be re-listed on 31.08.2010 as no comments received from M/o Mines.

62	Case No.: 16/51/81-ALC2/2009	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00531/AM10/	RLA File :03/95/040/00613/AM10/	Lic.No/Date:0310563999 10.03.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 31.08.2010.			

63	Case No.: 2/5/81-ALC2/2010	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00011/AM11/	RLA File :07/24/040/00008/AM11/	Lic.No/Date:0710070925 13.04.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

64	Case No.: 3/7/81-ALC2/2010	Party Name:VARRSANA ISPAT LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00023/AM11/	RLA File :05/24/040/00007/AM11/	Lic.No/Date:0510263617 04.05.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

65	Case No.: 4/7/81-ALC2/2010	Party Name:S.M.CREATIVE ELECTRONICS LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00024/AM11/	RLA File :05/24/040/00046/AM11/	Lic.No/Date:0510263638 04.05.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee decided that a copy of the application may be referred to DHI. The case stands deferred and to be relisted on 31.08.2010.			

66	Case No.:1/7/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00021/AM11/	RLA File :34/24/040/00023/AM11/	Lic.No/Date:3410026960 05.05.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.08.2010.			

67	Case No.:2/7/81-ALC2/2010	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00022/AM11/	RLA File :05/24/040/00015/AM11/	Lic.No/Date:0510263721 05.05.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 31.08.2010.			

68	Case No.:5/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00025/AM11/	RLA File :09/24/040/00010/AM11/	Lic.No/Date:0910041915 05.05.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the application of the firm is incomplete and decided to call for the complete application from RA. The case stands deferred and to be relisted on 31.08.2010.			

69	Case No.:6/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00026/AM11/	RLA File :09/24/040/00037/AM11/	Lic.No/Date:0910041916 05.05.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the application of the firm is incomplete and decided to call for the complete application from RA. The case stands deferred and to be relisted on 31.08.2010.			

70	Case No.:7/7/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:18/81-ALC2/2010	Status:Deffered and
----	----------------------------------	--------------------------------------	------------------------------	----------------------------

			03.08.2010	Re-indexed
	HQ File :01/81/050/00027/AM11/	RLA File :13/24/040/00006/AM11/	Lic.No/Date:1310032052 05.05.2010	Defer Date:31.08.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 31.08.2010: -				
1. Export product wise information in respect of S.No. 3, 5 & 11 of Standard Deficiency Format.				

71	Case No.:8/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00028/AM11/	RLA File :09/24/040/00027/AM11/	Lic.No/Date:0910041965 07.05.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the application of the firm is incomplete and decided to call for the complete application from RA. The case stands deferred and to be relisted on 31.08.2010.			

72	Case No.:9/7/81-ALC2/2010	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00029/AM11/	RLA File :03/95/040/00038/AM11/	Lic.No/Date:0310573289 07.05.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

73	Case No.:10/7/81-ALC2/2010	Party Name: PANASONIC HOME APPLIANCES INDIA COMPANY LIMITED	Meet No/Date: 18/81-ALC2/2010 03.08.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00030/AM11/	RLA File :04/24/040/00028/AM11/	Lic.No/Date:0410113577 07.05.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - I in its M.No. 18/81 held on 03.08.2010. As per written recommendations of DIPP, NC decided to call for the following information/clarification from the firm and to re-list the case on 31.08.2010: - 1. Quantities of import items at S.No. 1 & 2 in nos.			

2. Use of import items at S.No. 6 & 9.
3. Export product wise information in respect of S.No. 11 of Standard Deficiency Format.

74	Case No.: 11/7/81-ALC2/2010	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00031/AM11/	RLA File :05/24/040/00038/AM11/	Lic.No/Date:0510263884 07.05.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the case may be referred to DIPP for their comments. The case stands deferred and to be relisted on 31.08.2010.			

75	Case No.: 12/7/81-ALC2/2010	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00032/AM11/	RLA File :07/24/040/00030/AM11/	Lic.No/Date:0710071488 10.05.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 31.08.2010.			

76	Case No.: 13/7/81-ALC2/2010	Party Name:UNISEF CABLE INDUSTRIES	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00033/AM11/	RLA File :05/24/040/00050/AM11/	Lic.No/Date:0510264021 10.05.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.			

77	Case No.: 1/14/81-ALC2/2010	Party Name:FITCAST FOUNDERS & ENGINEERS PVT. LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status: Transferred
	HQ File :01/81/050/00081/AM11/	RLA File :08/24/040/00082/AM11/	Lic.No/Date:0810089995 24.06.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the matter pertains to NC-I and the same may be transferred to NC-I.			

78	Case No.:2/14/81-ALC2/2010	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00082/AM11/	RLA File :07/24/040/00091/AM11/	Lic.No/Date:0710072433 24.06.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 31.08.2010.			

79	Case No.:5/14/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00085/AM11/	RLA File :03/94/040/00260/AM11/	Lic.No/Date:0310580565 24.06.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the copy of application of the firm may again be referred to DHI. The case stands deferred and to be relisted on 31.08.2010.			

80	Case No.:3/14/81-ALC2/2010	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00083/AM11/	RLA File :02/24/040/00031/AM11/	Lic.No/Date:0210144065 25.06.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. NC decided to call for the following information/clarification from the firm and to re-list the case on 31.08.2010: - 1. Export product wise information in respect of S.No. 3, 5, 11 of the Standard Deficiency Format.			

81	Case No.:4/14/81-ALC2/2010	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:18/81-ALC2/2010 03.08.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00084/AM11/	RLA File :05/24/040/00123/AM11/	Lic.No/Date:0510266963 25.06.2010	Defer Date:31.08.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee decided that the copy of application may be referred to DIPP. The case stands deferred and to be relisted on 31.08.2010.			

PART – AR –DEFERRED

Sl. No. 101

Case No. AR -83	M/s. Harpi Machinery Pvt. Ltd., Ludhiana
Meeting No.18/81	F.No.01/80/81/50/774AM07DES-I//DES-II
Dated: 03.08.2010	Advance Authorization No.3010045457 Dt. 02.01.2006
	RLA F. No. ADV-51/AM06/LIC/LDH

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP dated 03.08.2010 (copy enclosed).

R/A may take suitable consequential action accordingly.

Sl. No. 102

Case No. AR -88	M/s. FCI-OEN Connectors Ltd., Cochin
Meeting No. 18/81	F.No.01/80/81/162/367/AM10/DES-I/DES-II
Dated: 03.08.2010	Advance Authorization No.1010027228, No1010027229 Dt. 24.08.2007, & No.1010025443 and 1010024560
	RLA F. No. 10/81/040/0010/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.O No. 17(18)/2010-IPHW dated 12.05.2010 (copy enclosed).

R/A may take suitable consequential action accordingly.

Sl. No. 103

--	--

Case No. AR -89	M/s. FCI-OEN Connectors Ltd., Cochin
Meeting No.18/81	F.No.01/80/81/162/615/AM07/DES-I/DES-II
Dated 03.08.2010	Advance Autho. No. 1010027228, No1010027229 No.1010025443 & No.1010024560 Dt. 24.08.2007,
	RLA F. No. 10/81/040/0010/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.O No. 17(85)/2007-IPHW dated 14.05.2010 (copy enclosed).

R/A may take suitable consequential action accordingly.

S.No. 104

Case No.AR -7	M/s Crompton Greaves Ltd., Mumbai
Meeting No.18/81	Pt.F.No.01/80/162 /1101/AM08/DES-I/DES-II
Dated: 03.08.2010	Advance Licence No 0310444382 dt. 26-09-2007
	RLA F.No. 03/94/040/634/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. NC decided that the matter may be examined on file. The case stands deferred and to be relisted on 31.08.2010.

S. No. 105

Case No. AR-45	M/S MID India Power & Steel Ltd.
Meeting No.18/81	F.No.01/81/162/00400/AM109/DES-II
Dated: 03.08.2010	Advance License No.1110013812 dt.3-8-2006 & 1110013148 dt.6-4-2008
	RLA F. No. 11/22/40/0063/AM07 & 11/80/160/00211/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. NC decided that the matter may be examined on file. The case stands deferred and to be relisted on 31.08.2010.

S. No. 106

Case No. AR -7	M/s Penwalt Ltd., Mumbai
Meeting No.18/81	Pt.F.No.01/81/162 /432/AM07/DES-II
Dated: 03.08.2010	Advance Licence No 0310389620 dt. 14-07-2006
	RLA F. No. 03/95/040/220/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. NC decided that a complete set of the application may be called from RA/firm. The case stands deferred and to be relisted on 31.08.2010.

S. No. 107

Case No.AR -76	M/s. Indiana Gratings Pvt. Ltd. Mumbai
Meeting No. 18/81	F.No.01/80/162/AM10/DES-I /DES-II
Dated: 03.08.2010	Advance License No 0310177747 dt.10.01.2003
	RLA F.No. 03/24/41/00102/AM03

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. NC decided that a copy of the reply received from the firm may be referred to DIPP for comments. The case stands deferred and to be relisted on 31.08.2010.

S. No. 108

Case No.AR -77	M/s. KDDL Ltd.
Meeting No. 18/81	F.No.01/81/50/0025/AM10/DES-II
Dated 03.08.2010	Advance License No 0710064481 dt.04-05-2009
	RLA F.No.07/24/40/0024/AM10

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.

S. No.109

Case No. AR -62	M/s. Sterlite Industries (I) Ltd. Tuticorin
Meeting No.18/81	F.No.01/81/50/331/AM07/DES-II
Dated 03.08.2010	Advance License No 0310392436 dt.01-08-2006
	RLA F.No. 03/95/040/0423/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The case stands deferred and to be re-listed on 31.08.2010 as no comments received from M/o Mines.

S. No. 110

Case No. AR -63	M/s. Sterlite Industries (I) Ltd. Tuticorin
Meeting No.18/81	F.No.01/81/50/531/AM07/DES-II
Dated: 03.08.2010	Advance License No 0310403064 dt.09-10-2006
	RLA F.No. 03/95/040/0778/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The case stands deferred and to be re-listed on 31.08.2010 as no comments received from M/o Mines.

S. No. 111

Case No. AR -64	M/s. Sterlite Industries (I) Ltd. Tuticorin

Meeting No.18/81	F.No.01/81/50/730/AM07/DES-II
Dated : 03.08.2010	Advance License No 0310412682 dt.19-12-2006
	RLA F.No. 03/95/040/1105/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The case stands deferred and to be re-listed on 31.08.2010 as no comments received from M/o Mines.

S. No.112

Case No. AR -65	M/s. Sterlite Industries (I) Ltd. Tuticorin
Meeting No.18/81	F.No.01/81/50/728/AM07/DES-II
Dated 03.08.2010	Advance License No 0310392437 dt.18-12-2006
	RLA F.No. 03/95/040/1104/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The case stands deferred and to be re-listed on 31.08.2010 as no comments received from M/o Mines.

S. No. 113

Case No. AR -66	M/s. Sterlite Industries (I) Ltd. Tuticorin
Meeting No.18/81	F.No.01/81/50/238/AM07/DES-II
Dated 03.08.2010	Advance License No 0310387683 dt.30-06-2006
	RLA F.No. 03/95/040/0323/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The case stands deferred and to be re-listed on 31.08.2010 as no comments received from M/o Mines..

S. No. 114

Case No. AR -67	M/s. Sterlite Industries (I) Ltd., Tuticorin
Meeting No.18/81	F.No.01/81/50/333/AM07/DES-II
Dated : 03.08.2010	Advance License No 0310392529 dt.28-06-2006
	RLA F.No. 03/95/040/0466/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The case stands deferred and to be re-listed on 31.08.2010 as no comments received from M/o Mines.

S. No. 115

Case No. AR -67	M/s. Sterlite Industries (I) Ltd., Tuticorin
Meeting No.18/81	F.No.01/81/50/229/AM07/DES-II
Dated : 03.08.2010	Advance License No 0310387431 dt.02-08-2006

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The case stands deferred and to be re-listed on 31.08.2010 as no comments received from M/o Mines.

S. No. 116

CASE NO. AR-06	M/s. Shiv-Om Brass Industries, Jamnagar
Meeting No. 18 /81	F.No.01/81/050/218/AM10/DES-II
Dated: 03.08.2010	Advance Licence No. 2410024949 dated 03.06.2009
	RLA's F.No.24/24/40/004/AM10

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide their with following modification:-

1. Words “namely Brass nuts, Brass Plugs, Bearing Nuts, Inlet Jackets & Brass Nozzles” may be suffixed with the descriptions of Export product.
2. Quantities of import item namely “Brass Extrusion Rod/Bar” may be allowed as applied for i.e. 11000 Kgs. inclusive of 10% wastae.

R/A may take suitable consequential action accordingly.

S. No. 117

CASE NO. AR- 15	M/s. Adlec Systems Pvt. Ltd., Delhi.
Meeting No. 18/81	F.No.01/81/050/289/AM09/DES-II
Dated: 03.08.2010	Advance Licence No. 05100221997 dated 12.06.2008
	RLA's F.No.05/24/40/0126/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.

S. No. 118

CASE NO. AR- 20	M/s. Pranita Engineering Solutions Pvt. Ltd., Bangalore
Meeting No. 18/81	F.No.01/81/050/026/AM10/DES-II
Dated: 03.08.2010	Advance Licence No. 0710064492 dated 04.05.2009
	RLA's F.No.07/24/40/039/AM10

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. NC decided that the case may be examined on file. The case stands deferred and to be re-listed on 31.08.2010.

S. No. 119

CASE NO. AR- 38	M/s. Pranita Engineering Solutions Pvt. Ltd., Bangalore
Meeting No. 18/81	F.No.01/81/050/0388/AM09/DES-II
Dated: 03.08.2010	Advance Licence No. 0710059816 dated 15.09.2008
	RLA's F.No.07/24/40/0311/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 31.08.2010.

PART – B –DEFERRED

S. No.04

Case No. B -5	M/s. Rajendra Mechanical Industrial Ltd. Mumbai
Meeting No.18/81	F.No.01/81/162/612/AM10/DES-II
Dated: 03.08.2010	Advance Licence No 0310272011 dt.01.06.2004 and Advance Licence No.0310383103 dt. 05.06.2006
	RLA F.No. 03/22/040/0171/AM05 and 03/91/040/0133/AM05

Decision : The case regarding clarification for clubbing in respect of above advance authorizations was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. Based on the recommendations of the representative of MOS, NC observed that Stainless Steel wide coils of grade 316 series and Stainless Steel wide coil of grade 304 are not identical. Policy division may be informed accordingly.

PART – C –DEFERRED

Sl. No. 34

Case No. C-27	M/S Carborundum Universal Ltd., Hosur
Meeting No. 18/81	F.No.01/81/162/975/AM10/DES-II
Dated: 03.08.2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. NC decided that a copy of the reply received from the firm may be referred to DIPP for comments. The case stands deferred and to be relisted on 31.08.2010.

Sl. No. 35

Case No. C-28	M/S Welspun Gujarat Stahl Rohren Ltd., received through EEPC India, Kolkata
Meeting No. 18/81	F.No.01/81/162/660/AM10/DES-II
Dated: 03.08.2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the data from EEPC is still awaited and therefore decided to remind them to furnish the data. The case stands deferred and to be re-listed on 31.08.2010.

S.NO. 36

Case No. C -3	M/s Bhukhanvala Tools Pvt. Ltd., Navsari M/s B. C .Instruments, Udyog Nagar through O/O The D.C(KFTZ), Gandhidham-Kutch
Meeting No. 18/81	F.No.01/81/162 /0033/AM10/DES-II
Dated: 03.08.2010	.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The firm wise decision is as under:-

1. M/s Bhukhanvala Tools Pvt.Ltd.Navsari

The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 31.08.2010.

2. M/s B.C. Instruments, Udyog Nagar

The Committee observed that the comments from DC(MSME) are still awaited and therefore decided to remind DC(MSME) to expedite the same. The case stands deferred and to be relisted on 31.08.2010.

Supplymentry Agenda

Sl. No.120

Case No. AR -27	M/s. PSL Limited , Mumbai
Meeting No.18/81	F.No.01/81/50/278/AM-08/DES-II
Dated 03-08-2010	Advance Licence No. 0310439802 dated 17.08.2007 & No. 0310440784 dated 24.08.2007

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 31.08.2010.

Sl. No.121

Case No. AR -28	M/s. Alcan Composites India P. Limited , Mumbai
Meeting No.18/81	F.No.01/81/50/00077/AM-10/DES-II
Dated 03-08-2010	Advance Licence No. 0310523944 dated 12.06.2009
	RLA's F.No.03/94/40/00110/AM10

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 31.08.2010.

Sl. No.122

Case No. AR -29	M/s. Asiatic Electricals & Switchgears Pvt. Ltd.,
Meeting No.18/81	F.No.01/80/162/00880/AM-08/DES-II
Dated 03-08-2010	Advance Licence No. 0510207845 dated 21.08.2007
	RLA's F.No.05/24/40/00417/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 31.08.2010.

Sl. No.123

Case No. AR -30	M/s. Alcan Composites India P. Limited , Mumbai
Meeting No.18/81	F.No.01/81/50/00545/AM-09/DES-II
Dated 03-08-2010	Advance Licence No. 0310495201 dated 21.11.2008
	RLA's F.No.03/94/40/00621/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the case is under examination of DIPP. The case stands deferred and to be re-

listed on 31.08.2010.

Sl. No.124

Case No. AR -31	M/s. Bharat Impex ,
Meeting No.18/81	F.No.01/81/50/00072/AM-08/DES-II
Dated 03-08-2010	Advance Licence No. 0510203203 dated 05.07.2007
	RLA's F.No.03/24/40/00055/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. The Committee observed that the case is under examination of DC(MSME). The case stands deferred and to be re-listed on 31.08.2010.

-
-
-

PART-C

Sl. No.36

Case No. C	M/s. O/O DC(KSEZ), Kandla
Meeting No.18/81	F.No.01/81/162/00313/AM-10/DES-II
Dated 03-08-2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 18/81 held on 03.08.2010. DGFT to examine on file. The case stands deferred and to be re-listed on 31.08.2010.
